GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1885
ANSWERED ON:23.08.2012
LAND ACQUISITION DISPUTE SETTLEMENT AUTHORITY
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has received any requests from certain quarters/State Governments for setting-up of a Land Acquisition Dispute Settlement Authority for speedy resolution of disputes;
- (b) if so, the details thereof; and
- (e) the action taken thereon?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (c): To address various issues related to land acquisition, rehabilitation & resettlement, the Department of Land Resources, Ministry of Rural Development has prepared the Land Acquisition, Rehabilitation & Resettlement Bill, 2011 after detailed deliberation and consultations with the stakeholders. The Bill has been introduced in Lok Sabha on 7th September, 2011. Clause 45 (1) of the Bill provides that `The appropriate Government shall, for the purpose of providing speedy disposal of disputes relating to land acquisition, compensation, rehabilitation and resettlement, establish, by notification, one or more Authorities to be known as `the Land Acquisition, Rehabilitation and Resettlement Authority` to exercise the jurisdiction, powers and authority conferred on it by or under this Act`.